

ITEM NO.60

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
14489/2016

(Arising out of impugned final judgment and order dated 09/05/2014
in CRLA No. 2588/1988 passed by the High Court Of Judicature at
Allahabad)

AKBAR ALI AND ANR

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and c/delay in refiling
SLP and office report)

Date : 26/09/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C. NAGAPPAN

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Sanjay Gupta, Adv.
Dr. Sushil Balwada, Adv.
Mr. Sandeep Mishra, Adv.
Mr. Vivek Mishra, Adv.
Ms. Mansha Shukla, Adv.
Mr. Ajay Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List after six weeks.

In the meantime, learned counsel for the
petitioners is permitted to file additional
documents.

(VINOD KUMAR JHA)
AR-CUM-PS

(CHANDER BALA)
COURT MASTER